

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 350/1661/2017  
MA. 350/934/2018

Date of Order: 25.03.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Sri Arun Lakra, son of late Kaharu Lakra, aged about 57 years, working as PA/SBCO, Tollygunge H.P.O, Kolkata - 700033, residing at 33/1/8, K. B. Sarani Mall Road, Kolkata- 70080.

.....Applicant.

-versus-

1. Union of India service through the Secretary, Ministry of Communication, Department of Posts, Dak Bhavan, New Delhi - 110001.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, C.R Avenue, Kolkata - 700012.
3. The A.P. M.G (Vigilance), office of the Chief P.M.G. West Bengal Circle Yogayog Bhawan, Kolkata- 12.
4. The ADPS-I, office of the P.M.G. (Kolkata Region), Yogayog Bhawan, Kolkata- 12.
5. The Deputy Director, P.O. (Admin), Kolkata G.P.O, Kolkata- 1.
6. The ADPO (Accounts Department), Kolkata GPO, Kolkata- 1.



7. The P.M.G. (Kolkata), Yogayog Bhawan, Kolkata- 12.
8. Sr. Superintendent of Post Offices, South Kolkata Division, Kolkata- 29.

.....Respondents.

For the Applicant : Mr. K. Sarkar, Counsel  
For the Respondents : Mr. B. B. Chatterjee, Counsel

O R D E R ( Oral )

Per Ms. Bidisha Banerjee, JM:

This matter is taken up Single Bench in terms of Rule 154 Appendix VIII of Central Administrative Tribunal of Rule of Practice, 1993, as no complicated question of law is involved and with the consent of both the parties.

2. Heard Id. Counsel for both sides.
3. At hearing, Id. Counsel for respondents would argue on the point of maintainability of the OA since the penalty order has been issued and the applicant has not preferred any statutory appeal against the penalty order.
4. In view of that, liberty is granted to the applicant to prefer a statutory appeal against the penalty order passed against the applicant, to the Appellate Authority, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such appeal is preferred the competent Appellate Authority shall decide the same in accordance with law within a period of 2 months. The authority may grant an opportunity of personal hearing to the applicant, if the applicant presses for the same. A reasoned and speaking order shall be issued within the said period.

B

5. The present O.A accordingly stands disposed of. No costs.

Consequently, MA also stands disposed of.



*(Bidisha Banerjee)*  
*Member (J)*

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